

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

C.P. No. 349 (ND)/2017
(Appeal No. 115/2017)

IN THE MATTER OF:

Shamrock Journeys Pvt. Ltd.

.....Petitioner

v.

Registrar of Companies

.....Respondent

SECTION : UNDER SECTION 252(3) of the Companies Act

Order delivered on 13.02.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

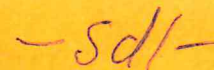
Sh. S.K. Mohapatra,
Hon'ble Member (T)

For the Petitioner(s) : Mr. Sarwar Raza, Adv.
Mr. Shahid Ali Khan, Director
For the ROC/RD, Delhi : Mr. Manish Raj, Company Prosecutor
For the Income Tax Deptt. : Ms. Lakshmi Gurung, Standing Counsel

ORDER

Let a copy of the paper book be furnished to Ms. Lakshmi Gurung, learned standing Counsel for the Income Tax Department. She undertakes to file reply within three weeks with a copy in advance to the Counsel opposite.

List for arguments on 19th March, 2018. This shall be considered as last opportunity.



(M.M.KUMAR)
PRESIDENT



(S.K. MOHAPATRA)
MEMBER(TECHNICAL)

13.02.2018
V.Sethi